

ITEM NO.3

COURT NO.5

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).17402/2010
(From the judgement and order dated 06/05/2010 in LPA No.678/2010
in SCA No.10797/2009 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

M.C.METAL(P) LTD.

Petitioner(s)

VERSUS

DISTRICT COLLECTOR, AHMEDABAD & ORS.

Respondent(s)

(With appln(s) for directions, permission to file addl. documents, vacation
of ex-parte stay, exemption from filing O.T., prayer for interim relief and
office report)

WITH SLP(C) NO. 26955 of 2010

(With prayer for interim relief and office report)

Date: 28/02/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Ms. Anupam Srivastava, Adv.

Ms. Arti Singh, Adv.

Mr. Debasis Misra, Adv.

For Respondent(s) Mr. Ramesh P. Bhatt, Sr. Adv.

Mr. Mohit Kumar Shah, Adv.

Mr. Kamendra Mishra, Adv.

Ms. Hemantika Wahi, Adv.

Ms. Nupur Kanungo, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

A prayer has been made on behalf of the petitioner for
grant of further time.

The interim orders passed by this Court on 1st October,
2010 in SLP(C) No. 26955 of 2010 staying operation of the
impugned judgment and order dated 30th June, 2010 passed in
SLP(C) No. 17402 of 2010 directing that no payment shall be made
by the Labour Court to the workmen concerned, are vacated.

The Labour Court may make the disbursements to the workmen
concerned individually on the basis of verification.

List these matters after four weeks.

(G. SUDHAKARA RAO)

(KALYANI GUPTA)

COURT MASTER

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